

**Central and State Social Welfare Boards**

523. Shri V. Bacharan: Will the Minister of Education be pleased to lay a statement on the Table showing:

(a) whether there are any Scheduled Castes members in the Central and State Social Welfare Boards;

(b) if so, how many; and

(c) the names of such members?

The Minister of Education (Dr. K. L. Shrimall): (a) to (c). (i) None on the Central Social Welfare Board.

(ii) Five on the State Social Welfare Boards as follows:—

1. Smt. J. M. Rajmani Devi (Andhra Pradesh),
2. Smt. Rukminiamma (Mysore),
3. Smt. Jyoti Venkatachalam (Madras),
4. Smt. Anasuyabai Borkar (Bombay),
5. Shri Bhagat Mangat Ram (Jammu and Kashmir).

केन्द्रीय हरिजन कल्याण मंत्रणा बोर्ड

१२४. { श्री नवल प्रभाकर :  
          { श्री बी० सी० मलिक :

क्या सुदू-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय हरिजन कल्याण मंत्रणा बोर्ड की सिफारिशों को, जिन्हें राज्य सरकारों को भेजा गया था, अब तक कहाँ तक कार्यान्वित किया गया है; और

(ख) क्या इस सम्बन्ध में राज्य सरकारों अपना संघ-राज्य क्षेत्रों से कोई रिपोर्ट मिली है ?

सुदू-कार्य उपमंत्री (बीजपी  
मैलिया) : (क) तथा (ख) बोर्ड द्वारा १९५६ और १९५७ में की गई अधिकांश  
3465.5D.—4.

सिफारिशों को राज्य सरकारों और प्रशासन ने अनुमति मंजूर कर लिया है और जहाँ भी मुमकिन हो वे उन के मुताबिक कार्यवाही कर रहे हैं। १९५६ में की गई सिफारिशों के बारे में किसी भी राज्य सरकार या संघीय क्षेत्र से अभी तक पूरी सूचना नहीं मिली है।

**Untouchability**

525. Shri B. K. Gaikwad: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there are certain communities which are treated as untouchables but not included in the list of scheduled castes; and

(b) the names of such communities and their population State-wise?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). During the course of discussions in the Rajya Sabha and the Lok Sabha on Scheduled Castes and Scheduled Tribes Order (Amendment) Bill, 1956, several Members of Parliament commented on the exclusion of several castes from the lists of scheduled castes. An assurance was then given on behalf of the Government that such of those excluded castes as were found to suffer from the stigma of untouchability would be included again in the lists and, in the meantime, the State Governments/Union Administrations have been requested to give such castes all the benefits extended to and enjoyed by the scheduled castes, except in the matter of special representation in the State legislatures and in Parliament. The Government of India are not, however, aware whether there are actually any such castes as no State Governments/Union Administrations have so far furnished any lists thereof. Care will be taken to ensure that all castes which are suffering from the stigma of untouchability are included in the revised lists of scheduled castes for which the State Governments/Union